

FIR No.415/2015
PS Kotwali
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act
State Vs. Sanjeev

12/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sanjeev for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Satish Kumar is present (through V.C.).
Sh. Ashish Verma, Ld. Counsel for the accused Sanjeev (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by SI Satish Kumar.

It is submitted by counsel for the accused that in the present interim bail application, inadvertently the period of interim bail has not been mentioned and the present bail application be treated as interim bail application of the accused for the period of 60 days to look after the pregnant wife of the accused. It is further submitted by counsel for the accused that permanent address of the accused Sanjeev is Ward No.1, Gali No.1, Vikas Nagar, Loni, District Ghaziabad, Uttar Pradesh.

Arguments heard at length on the aforesaid interim bail application of the accused Sanjeev.

Put up for clarifications if any/ orders on **13/07/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(G)

**FIR No.59/2019
PS Burari
U/s 365/302/34 IPC
State Vs. Arvind Kumar**

12/07/2021

File taken up today on the application u/s. 231 r/w Section 91 & Section 311 & other relevant provisions of Cr.P.C. of accused Arvind Kumar Singh for conducting prosecution evidence in compliance of order dated 28/05/2021 passed by the Hon' ble High Court of Delhi and summoning of Superintendent of Prison alongwith documents/ footage of 'proceedings conducted on 30/04/2021 through virtual mode' and further physical production of accused before Court.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Arvind Kumar Singh is present (through V.C.).

Ahlmad is absent.

It is submitted by the accused Arvind Kumar Singh that he has already been released on interim bail as per the H.P.C. guidelines on 10/07/2021. It is further submitted by accused that the present application be taken up for consideration on the date already fixed. Heard. Request is allowed.

At the request of the accused, the aforesaid application be put up for consideration on the date already fixed i.e. **30/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(G)**

**FIR No.264/2015
PS Subzi Mandi
U/s 302/393/397 IPC
State Vs. Ajay**

12/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Ajay for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Rajesh Kumar is present (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Ajay (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by Inspector Rajesh Kumar.

Counsel for the accused seeks time for clarifications in respect of the present interim bail application of the accused. Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **19/07/2021**. Date of 19/07/2021 is given at specific request and convenience of counsel for the accused.

Inspector Rajesh Kumar is bound down for the next date of hearing i.e. **19/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(G)**

**FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Rahul**

12/07/2021

File taken up today on the second bail application u/s. 439 Cr.PC of accused Rahul for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/Inspector Tej Dutt Gaur is present (through V.C.).
Sh. Naresh Kumar, Ld. Counsel for the accused Rahul (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is already stated to be filed by the IO.

It is submitted by the IO that FSL result of DVR is awaited.

It is submitted by counsel for the accused that the present bail application of the accused be heard after receiving of FSL of DVR. Date in the first week of August, 2021 is requested by counsel for the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **03/08/2021**. Date of 03/08/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Tej Dutt Gaur is bound down for the next date of hearing i.e. **03/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(G)**

CNR No.DLCT01-004029-2015

SC No.102/2021

FIR No.48/2015

PS Nabi Karim

U/s 186/353/333/307/201/34 IPC & 25/27 Arms Act

State Vs. Ajay @ Nathu & Ors.

12/07/2021

File taken up today on the 4th bail application u/s. 439 Cr.PC of accused Ajay @ Nathu for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/Inspector Lokendra is present (through V.C.).

Sh. Deeapk Sharma, Ld. Counsel for the accused Ajay @ Nathu (through V.C.).

Ahlmad is absent.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **17/07/2021**. Date of 17/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **17/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(G)

**FIR No.263/2020
PS Prasad Nagar
U/s 364-A/120-B IPC
State Vs. Nitin Kansal & Ors.**

12/07/2021

File taken up today on the application of applicant Mukesh Kumar for releasing gold jewellery and other articles on superdari.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. P.R. Kashyap, Ld. Counsel for the applicant Mukesh Kumar (through V.C.).

Ahlmad is absent.

It is submitted by the counsel for the applicant that he will file the ownership documents of articles as mentioned in the present application within two days and he will also supply the copy of the same to the SHO/ IO.

Issue notice to the IO to appear and SHO/ IO is directed to verify the ownership/ documents of articles as mentioned in the application and file appropriate reply, for the next date of hearing.

At request of counsel for the applicant, the aforesaid application of the applicant be put up for consideration on 22/07/2021. Date of 22/07/2021 is given at specific request and convenience of counsel for the applicant.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(G)**

**FIR No.195/2018
PS Kashmiri Gate
U/s 379/328/411/34 IPC
State Vs. Naim & Ors.**

12/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Naim for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Mr. M.Shuaeb Saifullah, Ld. Counsel for the accused Naim (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid regular bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid regular bail application.

Reply of the aforesaid bail application of the accused is stated to be filed by the IO.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **16/07/2021**. Date of 16/07/2021 is given at specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. **16/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(G)**

**FIR No.43/2015
PS Paharganj
U/s 307 IPC
State Vs. Sanjay Saxena**

12/07/2021

File taken up today on the application of accused Sanjay Saxena for giving direction to the Superintendent, Tihar Jail, New Delhi as to why the accused Sanjay Saxena is not released from the jail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Sanjay Saxena.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Assistant Ahlmad is directed to file appropriate report regarding bail status of the accused, on the next date of hearing.

Issue notice to the concerned Jail Superintendent, Tihar Jail, New Delhi to file appropriate reply as to why the accused has not been released from jail, for the next date of hearing.

The aforesaid application of the accused be put up for consideration on **13/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(G)**

**SC No.27/2021
FIR No.23/2017
P.S. DBG Road
State Vs. Aman Khurana & Ors.**

12/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

Issue notice to the IO, for the next date of hearing.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **30/09/2021** for arguments on charge.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(A)**

CNR No.DLCT01-016016-2018
SC No.131/2021
FIR No.99/2017
PS Gulabi Bagh
State Vs. Narender Kumar & Ors.

12/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
All accused have not joined the proceedings via video conferencing.
Ms. Tahseen M. Siddique, Ld. Counsel for the accused Rajesh @ Bittoo
(through V.C.).

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **30/09/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(A)

CNR No.DLCT01-002269-2021

CR No.45/2021

Deepankar Devesh Vs. State

12/07/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the revisionist.

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/respondent (through V.C.).

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **30/09/2021** for arguments on the maintainability of the revision petition.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/07/2021(A)